CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 38.

Dated: 19 JAN 1995

APPLICATION NO: 860 of 1994.

APPLICANTS: - Sri. S V. Jagadeesha, Bangalore-54.

RESPONDENTS: The Chief Commissioner of Income Tax, Bangalore and four Others.

To

- 1) Dr. M.S. Nagaraja, Advocate, No. 11, 2nd Floor, 1st Cross, Sinjatha Complex Gandhinagar, Bangalore-560009.
- 2) Szi M.S. Padmarajaiah, Sr Central Govt Strg Counsel, High Court Bidg, Barngalore 1

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAX ORDER/INTERIM_ORDER/ passed by this Tribunal in the above mentioned application(s) on 05-01-95.

coff to Gab, for DEPUTY REGISTRAR JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.860/1994

THURSDAY, THIS THE 5TH DAY OF JANUARY, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

Sri S.V. Jagadeesha, Aged 42 years, S/o Sri S.G. Visveswariah, 45, ITI Layout, Mathikere Post, Bangalore - 560 054,

Applicant

(By Advocate Dr. M.S. Nagaraja)

Vs.

- The Chief Commissioner of Income Tax, C.R. Building, Queens Road, Bangalore - 560 001.
- The Dy. Commissioner of Income Tax, Range-2, Bangalore, C.R. Buildings, Queens Road, Bangalore - 560 001.
- The Dy. Commissioner of Income Tax, Range-3, C.R. Buildings, Queens Road, Bangalore - 560 001.
- 4. The Chairman, Central Board of Direct Taxes, North Block, New Delhi - 110 001.
- 5. Union of India, represented by Secretary to Govt. of India, Dept. of Revenue, Ministry of Finance, North Block, New Delhi - 110 001. ... Respondents

(By Advocate Shri M.S. Padmarajaiah, Central Govt. Sr. Standing Counsel)

ORDER

I have heard Dr. M.S. Nagaraja for the applicant and

M.S. Padmarajaiah, the learned standing counsel for the

espondents.

MOALO

I direct admission of this application and proceed to

dispose it off as follows:

The applicant's grievance is that he has been refused permission to cross the Efficiency Bar which he should have done

in the year 1988
been permitted t
made apparent fr
by the Chief Com
what becomes obv
with effect from
entry in the app
holding his Inter

his client to get in vain because a against him at what therefore, contentaforesaid develop Efficiency Bar in pending department dropped the same

finds itself disa

1986-87 which is

applicant has not

year 1988 and the

case having ended

urged that the ap

crossing Efficien

entry of the year

Counsel, no-doubt

earlier occasion,

failed because of

s the Efficiency Bar in the year 1990 as endorsement at Annexure-A8, an order made ner, Income Tax Department. From the order, that leave to cross the Efficiency Bar was made impermissible as there was an adverse is confidential report for the year 1986-87, to be suspect and doubtful.

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for the applicant says that efforts made by

if that adverse entry way back in 1988 proved

time, there was a criminal case pending

was however acquitted subsequently. Counsel,

t the department should have adverted to the

ind in consequence held him fit to cross the

ear 1988 itself, more so because of the

quiry initiated against him had also been

Annexure—A6.

may, what I must notice is that the department ecause of the adverse entry made in the year in the records. That is the reason why the allowed to cross the Efficiency Bar in the ion has not improved in spite of the criminal quittal subsequently. It has therefore been t cannot get any relief in the matter of in the year 1988 so long as the adverse 87 continues to taint his confidential reports. It made to get rid of the adverse entry had sendency of the criminal proceedings. Whatever

be the reasons when the claim for expunging the adverse entry had been rejected on the earlier occasion, it is even now open to the applicant to bring to the notice of the authorities that as a result of the acquittal in the criminal case, the adverse entry for the year 1986-87 is liable to be expunged. I am sure the fact that an earlier application in that behalf having been rejected would not stand in the way of the applicant making a fresh application in the light of the subsequent development, viz., of his acquittal in the criminal case.

6. In that view of the matter, pointing out that it would be open to the applicant to make a fresh application seeking expungment of the adverse entry in the year 1986-87, I dismiss this application. If an application for expunging the adverse entry of the year 1986-87 is made within one month from the day of this order, the authorities will consider the same and dispose it off in accordance with law. Dr. Nagaraja says even such representation to be made is liable to be disposed off in accordance with the instructions laid down by the department. If there are

any such instructions, the department will dispose off the

representation in the light of the same. No costs.

Sd/-

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

Section Officer

Control Administrative Tribunal

Bangalore Bench Bangalore

psp.